

SIKKIM MOTOR VEHICLES (AMENDMENT) BILL, 2025

(BILL NO. 23 OF 2025)

A

BILL

to amend the SIKKIM MOTOR VEHICLES ACT, 1957

Be it enacted by the Legislature of Sikkim in the Seventy-sixth Year of the Republic of India, as follows: -

Short title, extent and commencement 1. (1) This Act may be called the Sikkim Motor Vehicles (Amendment) Act, 2025

(2) It shall extend to the whole of Sikkim.

(3) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

Amendment of Schedule II

2. In the Sikkim Motor Vehicles Act, 1957, in Schedule II, serial no. II and the entries relating thereto shall be omitted.

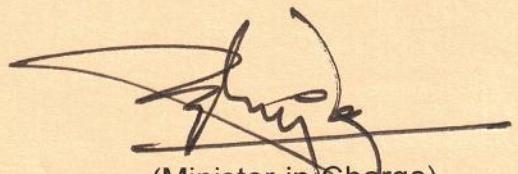
STATEMENT OF OBJECTS AND REASONS (SOR)

Whereas the Hon'ble Supreme Court in W.P. (C) No. 83 of 2010, Federation of Lepy.Organe (FOLO) & Anr vs. Union of India & Ors, the Hon'ble Supreme Court directed all the State Government to constitute a three members committee, comprising three officers from the Law and Justice Department, in consultation with the Hon'ble Chief Justice of the High court to identify all the pre and post Constitution State Laws and to recommend to the State Government to make suitable amendment where the discriminatory expressions in respect of leprosy affected or cured persons are still part of the Statute.

The Committee constituted in Sikkim accordingly identified a provision in the Sikkim Motor Vehicle Act, 1957 which needs to be amended in compliance of the directions of the Hon'ble Supreme Court.

Now therefore, the State Government in compliance of the recommendations made by the said Committee deems it expedient to remove the discriminatory provision existing in Schedule II of the Sikkim Motor Vehicles Act, 1957.

With the above objectives, this Bill is being framed.



(Minister-in-Charge)
Chief Minister
Sikkim

FINANCIAL MEMORANDUM

The Bill, if enacted would not involve any financial implications.

MEMORANDUM REGARDING DELEGATED LEGISLATION

- NIL -



Prabhakar, IAS

Commissioner-cum-Secretary to the Government

Transport Department
Commissioner-cum-Secretary
Transport Department